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CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 149 of 1994

Udai Veer Singh & Others ::::::: Applicants

Versus

Union of India & Others ::::::: Respondents

Hon'ble Mr. Maharaj Din, J.M.
Hon'ble Mr. S. Das Gupta, A.M.

(By Hon'ble Mr. Maharaj Din, Member 'J')

The applicants had ~~applied~~ for certain posts notified in the year 1979. It is stated that their names appeared in the select list but, no select list has been annexed to the original application.

2. The learned counsel for the applicant has drawn our attention towards the pronouncement of the Hon'ble Supreme Court in Civil Appeal No. 4617/4618 of 1993 in which certain directions were issued to that the applicant of the said case for being allowed to compete for 79 ~~posts~~ ^{pool} up post voluntary by the respondents themselves. The applicant of the present original application was not party in the said case.

The certain candidates, who also applied in pursuance of notification made in the year 1979 for the post, moved application in the said case for impleaded as a party.

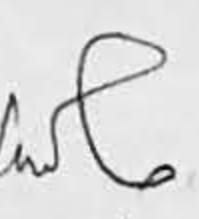
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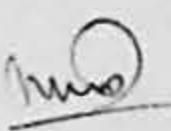
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Their impleadment application was disposed of by a separate order W.P.(C) No. 353/90 which is reproduce as under

" This writ petition and impleadment applications have been filed by those candidates who took the original examination but thereafter did not challenge the same at any stage. They were not parties before the Central Administrative Tribunal. We are not inclined to give them the benefit of our order which we have passed in the appeals arising out of SLP(C) Nos. 14868/88, CC20090/90 and 9223/91. We confine our order only to those persons who were parties before the Central Administrative Tribunal. The writ petition as well as the application for impleadment are dismissed."

As such the applicant who applied for impleadment in the S.L.P. were not allowed to join the case/appeal, so in view of the order passed by the ~~Supreme Court~~ applicant the present applicants cannot be permitted to come before this Tribunal by way of fresh application as their case ^{has} become highly time-barred. The application is accordingly dismissed as time-barred at admission stage.


Member (A)


Member (J)

Allahabad, Dated 8th February, 1994
/M.M./